

MP. 19/92

Date : 20-8-92

TA/OA/MP/

Mr. V.K. Gaur Counsel for applicant.

Mr. M.L. Lodhe Counsel for respondents.

This case pertains to the jurisdiction of Jaipur Bench of the C.A.T. The case will be listed for admission on 30-10-92 at Jaipur.

Fresh notice need not be issued to the parties regarding hearing of this case at Jaipur Bench of the C.A.T. as this order is passed in presence of the learned Counsel for both the parties.

OA has been called for from Poddipuri m OA attached with this file.

S.R. Bhansali
(S.R. BHANSALI)
JUDL. MEMBER

30.10.92

Mr. V.K. Gaur - Counsel for applicant
Mr. Anil Mehra - Counsel for respondents.

The M.P. is allowed and the O.A is restored to its original position. The O.A may be listed for admission before the Single Member Bench on 20.11.92. In case the applicant has been relieved between the period of dismissal of the O.A and its restoration to day the applicant would have no cause against the respondents. However if the applicant is not so far relieved the interim order issued on 22.4.91 will continue to operate till further orders.

Copy sent to the applicant vide - 6888 dated 9-11-92

B. Mahajan
Member (Adm.)

D.L. Mehta
(D.L. Mehta)
Vice-Chairman